

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 810/MP/2025

Subject : Petition under section 79 of the Electricity Act, 2003 read with Regulations 41 & 42 of the CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 as amended from time to time seeking a direction to CTUIL (Respondent no. 1) to return Rs. 12.5 Crore construction phase bank guarantee issued by the Petitioner in favour of Respondent no. 1 for relinquishing the 250 MW capacity out of 500 MW connectivity capacity granted at 220kv Bhuj PS.

Petitioner : Inox Green Energy Services Ltd. (IGESL)

Respondents : Central Transmission Utility of India Ltd. (CTUIL) and Anr.

Date of Hearing : **8.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Salil Sinha, Advocate, IGESL
Shri Vipul Kr. Sharma, Advocate, IGESL
Ms. Stuti Jain, Advocate, IGESL
Shri Shubham Arya, Advocate, CTUIL
Ms. Pallavi Saigal, Advocate, CTUIL
Ms. Kaavya Madaan, Advocate, CTUIL
Ms. Shree Dwivedi, Advocate, CTUIL
Shri Swapnil Verma, CTUIL
Shri Ranjeet Rajput, CTUIL
Shri Lashit Sharma, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the instant Petition involves a very brief issue and that the Petitioner has also complied with the directions issued *vide* Record of Proceedings dated 17.10.2025. The learned counsel for the Respondent, CTUIL, submitted that CTUIL has also filed its reply in the matter.

2. Considering the submissions made by the learned counsels for the parties and based on their consent, the Commission reserved the order in the matter.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

